ALLOCATION CHART

PROPOSED VOLUME 1

Chapter No.	Chapter Name	Allocated to Sessions Divisions
Chapter 1	Practice in the trial of Civil Suits	Ambala & Amritsar
Chapter 2		Ambala & Amritsar
-	Reception of plaints and applications Examination of Plaint	
Chapter 3		Ambala & Amritsar
Chapter 4	Service of Processes	Ambala & Amritsar
Chapter 5	Written Statements and Replications	Bhiwani & Barnala
Chapter 6	Framing of Issues	Bhiwani & Barnala
Chapter 7	Documentary Evidence	Bhiwani & Barnala
Chapter 8	Hearing of Suits, Adjournments, Examination of Witnesses etc.	Bhiwani & Barnala
Chapter 9	Dismissals in Default and Ex-parte proceedings	Faridabad & Bathinda
Chapter 10	Speedy Disposal of Cases	Faridabad & Bathinda
Chapter 11	Incidental Proceedings	Faridabad & Bathinda
Chapter 12	Special Features of certain classes of cases	Faridabad & Bathinda
Chapter 13	Miscellaneous Notifications	Fatehabad & Faridkot
Chapter 14	Jurisdiction of Civil Courts	Fatehabad & Faridkot
Chapter 15	Valuation of Suits	Fatehabad & Faridkot
Chapter 16	Arbitration	Fatehabad & Faridkot
Chapter 17	Witnesses – Civil Courts	Gurgaon & Fatehgarh
Chapter 17		Sahib
Chapter 18	Suits by or against persons in Military Service	Gurgaon & Fatehgarh Sahib
Chapter 19	Suits by or against the government and Public	Gurgaon & Fatehgarh
	officers in official capacity	Sahib
Chapter 20	Utilization of the Services of Special	Gurgaon & Fatehgarh
	Kanungo or Patwari Muharrir	Sahib
Chapter 21	Commissions and Letters of request	Hisar & Ferozepur
Chapter 22	Judgment and Decree	Hisar & Ferozepur
Chapter 23	Execution of Decrees	Hisar & Ferozepur
Chapter 24	Transfer of Cases	Hisar & Ferozepur
Chapter 25	Appeals and Revisions	Jind & Gurdaspur
Chapter 26	Reference to the High Court	Jind & Gurdaspur
Chapter 27	Advocates	Jind & Gurdaspur
Chapter 28	Petition Writers	Jind & Gurdaspur
Chapter 29	Subordinate Courts Employees	Jhajjar & Hoshiarpur
Chapter 30	Note	Jhajjar & Hoshiarpur

PROPOSED VOLUME 3

Chapter No.	Chapter Name	Allocated to Sessions
Cl 1	Description Trial of Criminal Course	Divisions
Chapter 1	Practice in Trial of Criminal Cases	Jhajjar & Hoshiarpur
Chapter 2	Initiation of Proceedings	Jhajjar & Hoshiarpur
Chapter 3	Attendance of Accused persons and services of processes	Kaithal & Jalandhar
Chapter 4	Procedure in enquiries and trials by Magistrates	Kaithal & Jalandhar
Chapter 5	Plea Bargaining	Kaithal & Jalandhar
Chapter 6	Record of Evidence in Criminal Cases	Kaithal & Jalandhar
Chapter 7	The Judgment	Karnal & Kapurthala
Chapter 8	Cases under Special and Local Acts	Karnal & Kapurthala
Chapter 9	Cases against Government Servants	Karnal & Kapurthala
Chapter 10	Maintenance cases	Karnal & Kapurthala
Chapter 11	Cases relating to offences affecting the	Kurukshetra &
	administration of justice	Ludhiana
Chapter 12	Witnesses – criminal courts	Kurukshetra &
		Ludhiana
Chapter 13	Bail and Re-cognizance	Kurukshetra &
_		Ludhiana
Chapter 14	Investigation, Remand and cancellation of	Kurukshetra &
	cases and inquest	Ludhiana
Chapter 15	Police diaries and statements before the police	Narnaul & Mansa
Chapter 16	Confessions, statements and dying declaration before magistrates	Narnaul & Mansa
Chapter 17	<u> </u>	Narnaul & Mansa
	Approver Proceedings against abscenders	Narnaul & Mansa
Chapter 18	Proceedings against absconders Extradition and foreign invisition	
Chapter 19	Extradition and foreign jurisdiction Mentally ill persons or persons of uncound	Mewat at Nuh & Moga
Chapter 20	Mentally ill persons or persons of unsound mind	Mewat at Nuh & Moga
Chapter 21	Medico legal evidence	Mewat at Nuh & Moga
Chapter 22	Sentences	Mewat at Nuh & Moga
Chapter 23	Execution of sentences	Palwal & Pathankot
Chapter 24	Probation, admonition and youthful offender	Palwal & Pathankot
Chapter 25	Sessions cases	Palwal & Pathankot
Chapter 26	Criminal appeals and revisions	Palwal & Pathankot
Chapter 27	Transfer of cases	Panchkula & Patiala
Chapter 28	Judicial power	Panchkula & Patiala

PROPOSED VOLUME 4

Chapter No.	Chapter Name	Allocated to Sessions Divisions
Chapter 1	Canons of judicial ethics	Panchkula & Patiala
Chapter 2	Superintendence and control - General	Panchkula & Patiala
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Chapter 3	Superintendence and control – Civil Courts	Rupnagar & Panipat
Chapter 4	Superintendence and control – Criminal Courts	Rupnagar & Panipat
Chapter 5	Court fees and Stamps	Rupnagar & Panipat
Chapter 6	Process Fees	Rupnagar & Panipat
Chapter 7	Process Serving Establishment	Rewari & Sangrur
Chapter 8	Finger Impressions and forged stamps and currency notes	Rewari & Sangrur
Chapter 9	Forfeited and unclaimed property and Malkhanas	Rewari & Sangrur
Chapter 10	Record of Fines	Rewari & Sangrur
Chapter 11	Affidavits	Shaheed Bhagat Singh Nagar & Rohtak
Chapter 12	Touting	Shaheed Bhagat Singh Nagar & Rohtak
Chapter 13	Legal proceedings by against judicial officers	Shaheed Bhagat Singh Nagar & Rohtak
Chapter 14	Foreign jurisdiction	Shaheed Bhagat Singh Nagar & Rohtak
Chapter 15	Preparation of Judicial records	Sri Muktsar Sahib & Sirsa
Chapter 16	Rules for supply of copies of records	Sri Muktsar Sahib & Sirsa
Chapter 17	Libraries	Sri Muktsar Sahib & Sirsa
Chapter 18	Correspondence	Sri Muktsar Sahib & Sirsa
Chapter 19	Compliance with the High Court precepts	Yamuna Nagar & Sonepat
Chapter 20	Budget	Chandigarh & Sonepat
Chapter 21	Judicial Buildings	Chandigarh & Sonepat
Chapter 22	Reports and returns	Chandigarh & Sonepat
Chapter 23	Registers and Forms	Chandigarh & Yamuna Nagar